

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**RAJYA SABHA**  
**STARRED QUESTION NO.6\***  
TO BE ANSWERED ON 02.02.2022

**SEXUAL VIOLENCE WITHIN MARRIAGES**

6\*: SHRI BINOY VISWAM:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government has taken any position regarding inclusion of "marital rape" as an offence under the IPC;
- (b) whether Government acknowledges the prevalence of rape/sexual abuse within marriages or has conducted any study/research on the same, if so, what steps have been taken to address the same;
- (c) the total number of protection orders passed in cases registered under the Protection of Women from Domestic Violence Act, State-wise and category of protection order-wise; and
- (d) the total number of domestic violence crisis centers run by Government or in partnership with civil society organisations?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d): A Statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO.\*6 FOR 02.02.2022 ASKED BY SHRI BINOY VISWAM REGARDING 'SEXUAL VIOLENCE WITHIN MARRIAGES'**

(a) to (d): The matter of marital rape is sub-judice before the High Court of Delhi in Review Petition in W.P. (Criminal) No. 284/ 2015 filed by RIT Foundation against the Union of India. Further, the Department related Parliamentary Standing Committee on Home Affairs, in its 146th Report had recommended that there is a need for a comprehensive review of the Criminal Justice System of the country. Earlier, the Parliamentary Standing Committee in its 111th and 128th reports had also stressed upon the need to reform and rationalize the criminal law of the country by introducing a comprehensive legislation in Parliament rather than bringing about piece-meal amendments in respective Acts. Accordingly, the Government of India has initiated the process for comprehensive amendments to criminal laws in consultation with all stakeholders.

The Protection Orders under the Protection of Women from Domestic Violence Act, 2005 (PWDVA) are issued by the Magistrates, who are assisted by the Protection Officers in the discharge of his functions under this Act. These authorities are functionaries under the State Governments. As such, the data regarding the number of protection orders passed in cases registered under PWDVA are maintained by the respective State Governments.

The Ministry of Women and Child Development implements the One Stop Centre (OSC) Scheme across the country with effect from 1<sup>st</sup> April 2015 under Nirbhaya Fund with the objective to provide integrated support and assistance under one roof with a range of services including police, medical, legal aid and counseling, psychological support to women affected by violence (including domestic violence) - both in private and public spaces. Under the scheme, Central Government provides 100% financial assistance directly to Districts for setting up and management of OSCs. As of now, 733 OSCs have been approved, out of which 704 are operational in 35 States/ UTs which have assisted more than 4.54 lakh women. In addition, the Ministry implements Universalisation of Women Helpline (WHL) Scheme with the aim to provide 24 hour emergency and non-emergency response to women, including the women affected by violence or who are in distress, across the country through referral services and connecting them with OSCs. Women helpline is operational in 34 States/ UTs and have handled more than 66 lakh calls.

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भारत सरकार  
महिला एवं बाल विकास मंत्रालय  
राज्य सभा  
तारांकित प्रश्न संख्या 06\*  
दिनांक 02 फरवरी, 2022 को उत्तर के लिए

वैवाहिक जीवन में यौन हिंसा

6\* श्री बिनोय विस्वम:

क्या महिला एवं बाल विकास मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने "वैवाहिक बलात्कार" को भारतीय दंड संहिता के तहत एक अपराध के रूप में शामिल करने के संबंध में कोई राय बनाई है;
- (ख) क्या सरकार वैवाहिक जीवन में बलात्कार/यौन शोषण की व्यापकता को स्वीकार करती है या उसने इस पर कोई अध्ययन/अनुसंधान कराया है, यदि हाँ, तो इसके समाधान के लिए क्या कदम उठाए गए हैं;
- (ग) घरेलू हिंसा से महिला संरक्षण अधिनियम के तहत दर्ज मामलों में पारित संरक्षण आदेशों की राज्य वार संख्या कितनी है और आदेश-वार संरक्षण की श्रेणी क्या है; और
- (घ) सरकार द्वारा या सिविल सोसाइटी संगठनों के साथ साझेदारी में चलाए जा रहे घरेलू हिंसा संकट सहायता केंद्रों की कुल संख्या कितनी है?

उत्तर

श्रीमती स्मृति जूबिन इरानी

महिला एवं बाल विकास मंत्री

- (क) से (घ) : विवरण सदन के पटल पर प्रस्तुत है।

‘वैवाहिक जीवन में यौन हिंसा विषय पर श्री बिनोय विस्वम द्वारा दिनांक 02 फरवरी, 2022 को पूछे जाने वाले राज्य सभा तारांकित प्रश्न संख्या \*06 के उत्तर के भाग (क) से (घ) में संदर्भित विवरण

(क) से (घ) : वैवाहिक बलात्कार का मामला भारत संघ के विरुद्ध आरआईटी फाउंडेशन द्वारा दाखिल रिट याचिका (आपराधिक) सं. 284/2015 में पुनरीक्षा याचिका माननीय दिल्ली उच्च न्यायालय में विचाराधीन है। इसके अलावा, गृह मामलों संबंधी पर विभाग संबद्ध संसदीय स्थायी समिति ने अपनी 146 वीं रिपोर्ट में सिफारिश की थी कि देश की आपराधिक न्याय प्रणाली की व्यापक समीक्षा किए जाने की आवश्यकता है। इससे पहले अपनी 111 वीं और 128 वीं रिपोर्टों में संसदीय स्थायी समिति ने संबंधित अधिनियमों में एक-एक अंश में संशोधन करने के बजाय संसद में एक व्यापक कानून पेश करके देश के आपराधिक कानून में संशोधन करने और इसे तर्कसंगत बनाने की आवश्यकता पर भी बल दिया था। तदनुसार, भारत सरकार ने सभी हितधारकों के परामर्श से आपराधिक कानूनों में व्यापक संशोधन की प्रक्रिया शुरू की है।

घरेलू हिंसा से महिलाओं का संरक्षण अधिनियम, 2005 (पीडब्ल्यूडीवीए) के तहत संरक्षण आदेश मजिस्ट्रेट द्वारा जारी किए जाते हैं, जिन्हें इस अधिनियम के तहत अपने कर्तव्यों के निर्वहन में संरक्षण अधिकारियों द्वारा सहायता प्रदान की जाती है। ये प्राधिकारी राज्य सरकारों के अधीन पदाधिकारी होते हैं। इस प्रकार, पीडब्ल्यूडीवीए के तहत पंजीकृत मामलों में पारित किए गए संरक्षण आदेशों की संख्या के संबंध में संबंधित राज्य सरकारों द्वारा आंकड़े रखे जाते हैं।

महिला एवं बाल विकास मंत्रालय निजी और सार्वजनिक दोनों क्षेत्रों में हिंसा (घरेलू हिंसा सहित) से प्रभावित महिलाओं को एक छत के नीचे पुलिस, चिकित्सा, कानूनी सहायता और परामर्श सहित अनेक सेवाओं के साथ एकीकृत समर्थन एवं सहायता प्रदान करने के उद्देश्य से निर्भया निधि के तहत 01 अप्रैल, 2015 से पूरे देश में वन स्टॉप सेंटर (ओएससी) स्कीम चला रहा है। इस स्कीम के तहत केंद्र सरकार ओएससी की स्थापना और प्रबंधन के लिए जिलों को सीधे 100 प्रतिशत वित्तीय सहायता प्रदान करती है। अब तक की स्थिति के अनुसार 35 राज्यों/संघ राज्य क्षेत्रों में 733 ओएससी मंजूर किए गए हैं जिनमें से 704 कार्यशील हैं जिन्होंने 4.54 लाख से अधिक महिलाओं की मदद की है। इसके अलावा, मंत्रालय महिला हेल्पलाइन के सर्वसुलभीकरण (डब्ल्यूएचएल) की स्कीम चला रहा है जिसका उद्देश्य रेफरल सेवाओं के माध्यम से तथा उनको ओएससी से कनेक्ट करके पूरे देश में हिंसा से प्रभावित महिलाओं सहित सभी महिलाओं या विपदाग्रस्त महिलाओं को 24 घंटे आपातकालीन और गैर आपातकालीन प्रतिक्रिया प्रदान करना है। महिला हेल्पलाइन 34 राज्यों/संघ राज्य क्षेत्रों में कार्यशील है और इसने 66 लाख से अधिक कॉल संचालित किए हैं।

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SHRI BINOY VISWAM: Sir, I raise a very serious issue which affects the women of this great country. It is sexual violence within marriages. I am very sure that the Minister herself is aware of this fact. In Section 3 of the Domestic Violence Act, it is defined what domestic violence is. It says, "harms or injures or endangers the health, safety, life, limb or well-being, whether mental or physical, of the aggrieved person or tends to do so and includes causing physical abuse, sexual abuse, verbal and emotional abuse and economic abuse." Abuses are taking place even inside marriages.

MR. DEPUTY CHAIRMAN: You have to be brief in your question.

SHRI BINOY VISWAM: No, Sir, you allowed everybody to take their own time. Please, Sir, this is a serious issue. When we come to Section 375 of IPC, the strength and the vitality of the definition is eroded. It says that...

MR. DEPUTY CHAIRMAN: Mr. Binoy Viswam, you have to be brief in your question.

SHRI BINOY VISWAM: While in Section 375 of the IPC, rape is defined as sexual abuse, inside the marriage it is exempted. It says that a man has a right to rape his wife.

MR. DEPUTY CHAIRMAN: Please be brief.

SHRI BINOY VISWAM: Sir, one thing is sure. Intercourse is really unavoidable in a marriage, but consent is very important. When a man, simply because he is a husband..

MR. DEPUTY CHAIRMAN: You are a very senior Member. You have to know that you have to be brief in your question.

SHRI BINOY VISWAM: I am asking the Minister whether the Government has taken note of the contradiction between the definitions of Section 3 of the Domestic Violence Act and Section 375 of the IPC.

SHRIMATI SMRITI ZUBIN IRANI: Sir, at the outset, let me say, to condemn every marriage in this country as a violent marriage and to condemn every man in this country as a rapist is not advisable in this august House. I am sure that the erudite

and the senior Member knows that rule 47 of the Procedures of the Rajya Sabha disallow for an elaboration on a subject which is currently *sub judice*. But let me, Sir, here reiterate that the Government's endeavour is to protect women in this country in collaboration with State Governments. Currently over 30 help-lines are functional in our country which have assisted over 66 lakh women. Currently there are 703 one-stop centres which are functional in this country which have assisted over five lakh women. I speak, Sir, not only as a Member of this Parliament, but also as somebody who has converged efforts with State Governments; that protection of women and children in our country is a priority for all, but yet again, let me reiterate that to condemn every marriage in this country as violent is not advisable.

SHRI BINOY VISWAM: Sir, I am very sorry to hear the Minister's reply.

MR. DEPUTY CHAIRMAN: Please put your second supplementary.

SHRI BINOY VISWAM: No, no; I never meant that all men are rapists. I never meant it. A woman, a Minister during this Session itself told the man here. I am a man and I can never accept those words.

MR. DEPUTY CHAIRMAN: Please put your second supplementary.

SHRI BINOY VISWAM: Sir, this is not a place to call every man as a rapist which I never meant, but a man who raped his wife is a rapist. There is no doubt about it.

MR. DEPUTY CHAIRMAN: I have to take other questions also. Please be brief.

SHRI BINOY VISWAM: In the answer, the hon. Minister who is a very vibrant Minister, has said that they are now waiting for the Governments of the States to do it. The answer is: the data regarding the finances are maintained by the respective State Governments. Can the Minister take initiatives to gather those data and have a comprehensive idea at the national level and give it to the Parliament at the earliest opportunity?

SHRIMATI SMRITI ZUBIN IRANI: Sir, law and order is a State issue. It is constitutionally settled. The fact that the hon. member suggests to me that I engage with State Governments and seek records from them is a suggestion which I hear

today, but can I make a recommendation on behalf of State Governments today in this House? I cannot, Sir. I am a representative of the Government of India.

SHRI M. MOHAMED ABDULLA: Mr. Deputy Chairman, Sir, we are talking about marital rape and domestic violence. If a girl says 'no' it means 'no', whether she is a wife or whoever she may be; 'no' means 'no'. But many women are not aware that marital violence is also a crime. They keep quiet, they accept it because they are unaware. So, to create awareness among women at the young age itself, will the Government conduct any special awareness programme at school and college levels?

SHRIMATI SMRITI ZUBIN IRANI: Sir, under programmes of Beti Bachao Beti Padhao, we have ensured that there is a capital support given to every District Officer, every State Government to ensure that women and particularly young girls are made aware of their constitutional rights and responsibilities. I am sure that the hon. Member's suggestion is well heard not only in this House but also by the State Governments. I would also like to bring to the hon. Member's attention that through my endeavours I have appealed to every Member of Parliament that in the DISHA meeting that you undertake under your leadership in your district, you can bring up issues with regard to provisions of more and more advocacy of women's rights under your leadership.

**श्री सुशील कुमार मोदी :** उपसभापति महोदय, अगर marital rape को criminalise कर दिया गया, तो जो विवाह की संस्था है, वह समाप्त हो जाएगी और कब पत्नी ने consent दिया और कब withdraw किया - यह पूव करना मुश्किल होगा। मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि इस संबंध में कोर्ट में सरकार का क्या पक्ष है? क्या सरकार marital rape को criminalise करने के पक्ष में है या उसको immunity प्रदान करने के पक्ष में है? मेरा यह सुझाव है कि इसको immunity प्रदान की जानी चाहिए। अगर ऐसा नहीं होगा, तो यह जो विवाह की संस्था है, यह खत्म हो जाएगी।

SHRIMATI SMRITI ZUBIN IRANI: Sir, the hon. Member has constitutionally served his home State very, very effectively and hence I would be appealing to him to repeat Rule 47. I cannot elaborate on a *sub judice* matter. However, his opinion, I would like to highlight to him for research purposes, finds a reflection in the 172<sup>nd</sup> Report of the Law Commission and also of the Departmental Standing Committee related to Home Affairs in the year 2013.

**श्रीमती रजनी अशोकराव पाटिल :** सर, चूँकि marital rape से संबंधित विषय *sub judice* है, इसलिए मैं इस संबंध में बात नहीं करना चाहूँगी, लेकिन यह सवाल बहुत महत्वपूर्ण विषय के ऊपर पूछा गया है और यह सवाल एक पुरुष सदस्य ने पूछा है, इसलिए मैं उनका अभिनंदन करना चाहती हूँ। मंत्री महोदया ने जवाब दिया है कि इसके लिए पूरे देश में 30 हेल्पलाइन्स चल रही हैं। मैं उनसे यह पूछना चाहती हूँ कि क्या देश की आबादी को देखते हुए इसके लिए 30 हेल्पलाइन्स पर्याप्त हैं? मेरे विचार से ये बहुत ही कम हैं। उन्होंने दूसरी बात यह बताई है कि स्टेट्स और केन्द्र शासित प्रदेशों में 704 OSCs अप्रुव हुए हैं, मेरे विचार से ये भी बहुत कम हैं। उन्होंने अपने लिखित जवाब में बताया है कि 66 लाख कॉल्स आई हैं। सर, हमारे देश में पहले फैमिली एकत्रित रहती थी और परिवार में कोई-न-कोई counsellor की भूमिका में रहते थे।

**श्री उपसभापति :** रजनी जी, कृपया आप अपना सवाल पूछिए। अब तक आप दो सवाल पूछ चुकी हैं। Please be brief.

SHRIMATI RAJANI ASHOKRAO PATIL: Sir, counselling centres are more important क्योंकि इसमें counselling बहुत महत्वपूर्ण है। कानून तो अपनी जगह पर काम करेगा, लेकिन मुझे ऐसा लगता है कि चूँकि अब nuclear family हो गई है और nuclear family में counselling करने वाला कोई नहीं होता है, इसलिए इसके लिए counselling centres की आवश्यकता है। सर, मैं आपके माध्यम से यह जानना चाहती हूँ कि क्या मंत्री महोदया ऐसी कोई जिम्मेदारी लेने के लिए तैयार हैं या इसके लिए ऐसा कोई प्रावधान है, जिसके तहत ज्यादा से ज्यादा counselling centres खोले जाएँ?

**श्रीमती स्मृति ज़ूबिन इरानी :** उपसभापति महोदय, मैं माननीय सदस्या को अवगत कराना चाहती हूँ कि देश भर में प्रदेश सरकारों और Union Territories के माध्यम से 34 हेल्पलाइन्स चलाई जा रही हैं, जो इस जवाब में भी उल्लिखित है। इसके साथ ही, निश्चित रूप से 700 से ज्यादा One Stop Centres भी कार्यरत हैं, लेकिन बजट में प्रावधान किया गया है कि जिन-जिन जिलों में महिलाओं के खिलाफ क्राइम बढ़ा है, हम लोग वहाँ पर प्रदेश सरकार के समन्वय से एक additional One Stop Centre स्थापित करके प्रदेश की बहनों को इस प्रकार का समर्थन देंगे।

माननीय सदस्या ने counselling के संदर्भ में एक विशेष उल्लेख किया है। मैं आपके माध्यम से उन्हें अवगत कराना चाहती हूँ कि हमने लगभग डेढ़ साल पहले NIMHANS के साथ समन्वय से एक 'संवाद' नामक कार्यक्रम स्थापित किया है, जिसके अंतर्गत बच्चों के मेंटल हैल्थ चैलेंजेज़ और जो उनके ड्यूटी होल्डर्स हैं, उन्हें यह सुविधा और सहायता प्रदान की गई है। अब तक एक लाख से ज्यादा लोगों को यह सुविधा प्रदान की गई है और निश्चित रूप से, हम संकल्पित हैं कि NIMHANS के सौजन्य से यह सुविधा देश भर में महिलाओं को भी प्रदान करें। इस संदर्भ में telemedicine और telecounselling की दृष्टि से कल ही बजट में वित्त मंत्री जी ने भी घोषणा की है।

**श्री उपसभापति :** प्रश्न संख्या 7.